

(a) whether Government has got the list of banned/to be banned chemicals and pesticides recommended by International conventions; and

(b) if so, the stand of the Ministry on the issue of ban on Endosulfan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) The requisite information is available on websites of such international conventions.

(b) In the fifth meeting of Conference of Parties to Stockholm Convention held in April 2011, it was decided to list Endosulfan in Annex A of the Convention with specific exemptions under Article 4 of the Convention. Subsequently, in writ petition (civil) No. 213 of 2011 "Democratic Youth Federation of India vs Union of India & Ors", Hon'ble Supreme Court passed an ad-interim order on 13.05.2011 banning production, sale and use of Endosulfan in the country till further orders and appointed a Joint Committee headed by the Director General of Indian Council of Medical Research (ICMR) and the Agriculture Commissioner to conduct a scientific study on the question whether the use of Endosulfan would cause any serious health hazard to human beings and would cause environmental pollution. The Committee was also directed by the Court to suggest alternatives to Endosulfan. Accordingly, the Central Government issued instructions on 14.05.2011 to all State Governments/Union Territory Administrations to implement interim order of the Court in toto, which are binding on all manufacturers.

#### **Study on Endosulfan**

2035. SHRI R.C. SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any scientific study has been made either in India or in other countries on the impact of use of Endosulfan on farms and people;

(b) if so, the finding of the above study;

(c) the total hectares in which 'Endosulfan' is used in the country, Statewise; and

(d) the details of crops on which 'Endosulfan' is used in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) and (b) In writ petition (civil) No. 213 of 2011 "Democratic Youth Federation of India vs Union of India & Ors", Hon'ble Supreme Court passed an ad-interim order on 13.05.2011 banning

production, sale and use of Endosulfan in the country till further orders and appointed a Joint Committee headed by the Director General of Indian Council of Medical Research (ICMR) and the Agriculture Commissioner to conduct a scientific study on the question whether the use of Endosulfan would cause any serious health hazard to human beings and would cause environmental pollution. The Committee has also been directed by the Court to suggest alternatives to Endosulfan. Earlier several committees have reviewed use of Endosulfan against the backdrop of health problems reported from Kasargod district of Kerala allegedly due to aerial spraying of Endosulfan on cashew plantations. ICMR's National Institute of Occupational Health (NIOH) Ahmedabad, in a study done in 2002 at behest of the National Human Rights Commission, showed significantly higher prevalence of neurobehavioural disorders, congenital malformations in female subjects and abnormalities related to male reproductive system in the study group (Padre village of Enmakaje Panchayat) as compared to the reference group (Miyapavadu village of Meenja Panchayat). Dr. O.P. Dubey Committee, which was appointed to examine previous reports and for safety assessment of Endosulfan, found no link between use of Endosulfan in cashew plantations and health problems reported in Padre village (2003). In view of lack of consensus amongst various experts, another Committee was constituted under the chairmanship of Dr. C.D. Mayee which concluded that use of Endosulfan was not clearly linked to the alleged health problems in Kasargod district of Kerala (2004).

(c) State-wise consumption of Endosulfan is given in the Statement (See below).

(d) The approved label claims for endosulfan are for control of various insect pests of Paddy, Cotton, Gram, Mustard, Okra, Chilli, Wheat, Jute, Tea, Maize, Mango, Groundnut, Onion, Potato, Pigeonpea and Brinjal.

#### ***Statement***

*State-wise consumption of Endosulfan in the country during the year 2009-10*

Sl.No.	State	Quantity (in M.T.) (Tech. Grade)
1	2	3
1	Andhra Pradesh	15
2	Assam	7

1	2	3
3	Arunachal Pradesh	1
4	Bihar	500
5	Chhattisgarh	21
6	Goa	149
7	Gujarat	180
8	Haryana	650
9	Himachal Pradesh	7
10	J&K	-
11	Jharkhand	4
12	Karnataka	350
13	Kerala	0
14	Madhya Pradesh	75
15	Maharashtra	450
16	Manipur	0
17	Meghalaya	1
18	Mizoram	1
19	Nagaland	-
20	Orissa	73
21	Punjab	600
22	Rajasthan	171
23	Sikkim	-
24	Tamil Nadu	170
25	Tripura	4
26	Uttar Pradesh	385

1	2	3
27	Uttarakhand	8
28	West Bengal	+
29	Andaman & Nicobar Islands	-
30	Chandigarh	+
31	Delhi	5
32	Dadra & Nagar Haveli	-
33	Daman & Diu	+
34	Lakshadweep	+
35	Pondicherry	3.21
TOTAL		3828.21

#### **Expansion of Honnavar Fishing Harbour in Karnataka**

2036. DR. VIJAY MALLYA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Karnataka has submitted a comprehensive development plan involving additional landing and berthing facilities, etc., at Honnavar Fishing Harbour at a cost of Rs.44.49 crores;

(b) whether the State Government has sought central assistance of Rs.33.37 crores representing 75 per cent of project cost;

(c) the present stage of consideration of this proposal; and

(d) by when funds will be released to the State Government for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI CHARAN DAS MAHANT): (a) to (d) A comprehensive project for expansion of Honnavar Fishing Harbour at a total cost of Rs.44.49 crores has been submitted by the Government of Karnataka. The project proposal is being examined.

#### **Fungal disease in apples of Kullu-Mandi-Shimla apple belt**

2037. SHRIMATI VIPLOVE THAKUR: Will the Minister of AGRICULTURE be pleased to state: